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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

RA 119/2003
in
OA 45/2003

New Delhi this the 9th day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J).
Hon'ble Shri V. Srikantan, Member (A).

Head Constable Jai Bhagwan & Ors. . . . Applicants.

Versus

Union of India & Ors. . . . Respondents.

O R D E R (By Circulation)

Hon'ble Smt. Lakshmi Swaminathan, Vice Chairman (J).

RA 119/2003 has been filed by the applicants, praying for review of Tribunal's oral order dated 8.1.2003 in OA 45/2003. According to the applicants, there is an error apparent on the face of the record in the order which calls for review. They have also submitted that the appellate authority's order is arbitrary and illegal and Tribunal "cannot go through that main legal plea which was taken by the applicant on this O.A. neither been considered nor dealt in the judgement of the Hon'ble Tribunal".

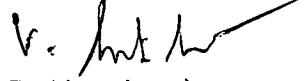
2. We are unable to agree with the contentions of the review applicant that there is any error apparent on the face of the record to allow the Review Application, having regard to the provisions of Section 22 (3) (f) of the Administrative Tribunals Act, 1985 read with the principles laid down under Order 47 Rule 1 CPC and the law laid down by the Hon'ble Supreme Court

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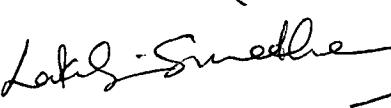
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(See. **Thungabhadra Industries Ltd. Vs. The Government of Andhra Pradesh** (AIR 1964 SC 1372), **A.T. Sharma Vs. A.P. Sharma & Ors.** (AIR 1979 SC 1047 and **Meera Bhanja Vs. Nirmala Kumari Choudhary** (AIR 1995 SC 455). Accordingly, RA 119/2003 fails and is rejected.


(V. Srikantan)

Member (A)

'SRD'


(Smt. Lakshmi Swaminathan)

Vice Chairman (J)